

**GOVERNMENT OF INDIA  
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS**

**LOK SABHA  
UNSTARRED QUESTION NO. 2216  
ANSWERED ON 12<sup>TH</sup> February, 2026**

**CANCELLATION OF DRIVING LICENSE AND E-CHALLAN SYSTEM**

**2216. DR. K SUDHAKAR:**

**Will the Minister of ROAD TRANSPORT AND HIGHWAYS**

सड़क परिवहन और राजमार्ग मंत्री

**be pleased to state:**

**(a) whether the Government has implemented any regulations mandating the suspension or cancellation of driving licences for committing five or more traffic offences within a single calendar year;**

**(b) whether the Government is planning a nationwide rollout of a Points-Based Demerit System, similar of international models, to track driver behaviour and provide merit points to responsible road users;**

**(c) the status of integration of the e-Challan system with the Vahan/Sarathi databases to ensure real-time tracking of repeat offenders across different States;**

**(d) whether the Ministry has issued any guidelines to State Transport Departments, particularly in high-traffic zones, to conduct mandatory re-training or driving tests for those seeking restoration of licences after suspension and if so, the details thereof; and**

**(e) the steps taken to regulate the sale of second-hand vehicles without proper documentation or identification?**

**ANSWER**

**THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS**

**(SHRI NITIN JAIRAM GADKARI)**

**(a) Government vide G.S.R. 48(E) dated 20.01.2026 has amended sub-rule (1) of Rule 21, Rule 167 and 167(A) of the Central Motor Vehicles Rules, 1989.**

**(b) The amendments to the Motor Vehicles Act,1988 for introduction of points based demerit system are under active consideration.**

**(c) Real time tracking of repeated offenders exists within the eChallan Portal. Furthermore, the implementation of the provisions of Motor Vehicles Act, 1988 and rules made under Central Motor Vehicles Rules, 1989 comes within the purview of concerned authorities of the State/ UTs.**

**(d) As per Section 19(2A) of the Motor Vehicles Act, 1988, the licence holder whose licence has been suspended shall undergo the driver refresher training course from a school or establishment licensed and regulated under Section 12 of the Act.**

**(e) Notification has been issued vide G.S.R 901(E) on 22 December 2022 to promote ease of doing business and transparency in the sale and purchase of registered vehicles through dealers.**

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